



OUT TODAY

ITEM NO.1

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
THROUGH ITS PRINCIPAL SECRETARY

Respondent(s)

[ONLY IA NO. 73166/2025 IS LISTED UNDER THIS ITEM.]
IA No. 73166/2025 - INTERIM BAIL

Date : 15-04-2025 This matter was called on for
hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) Mr. Zulfiker Ali P. S, AOR
Mr. Faisal M. Aboobacker, Adv.
Ms. Lakshmi Sree P., Adv.
Ms. Lebina Baby, Adv.

For Respondent(s) Mr. Sudeep Kumar, AOR
Ms. Manisha, Adv.
Ms. Rupali, Adv.

Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the
following
O R D E R

IA No. 73166/2025:

Prayer has been made in the present
application for grant of temporary bail to the
appellant No.2- Attan Khan on account of marriage of

his two sons scheduled from 14.04.2025 till 21-04-2025.

The factum of the aforesaid functions of marriage has been verified from the learned counsel for the State.

After hearing learned counsel for the parties, we grant two weeks temporary bail to the appellant No.2-Attan Khan from the date of his release, subject to furnishing the bail bonds before the Trial Court. Immediately after completion of the time, the appellant No.2-Attan Khan shall surrender before the Superintendent, Central Jail, Bareilly, Uttar Pradesh

IA No. 73166/2025 is allowed accordingly.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR